

~~IN THE HIGH COURT OF JUD~~

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

For DAY THE Eighth DAY OF May.
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN
AND
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 335 of 87.

BETWEEN:-

K. A. Narasimham.

.....APPLICANTS.

AND

1. Divisional Railway manager,
South Eastern Railway, Waltair.
2. The Divisional personnel officer,
South Eastern Railway, Waltair,
Visakhapatnam.
3. The chief personnel officer,
South Eastern Railway, Garden Reach,
Calcutta-43.
4. The General manager, South Eastern
Railway, Garden Reach, Calcutta-43.

.....RESPONDENTS.

Application under Section 19 of the Administrative
Tribunals Act, 1985, praying that in the circumstances stated
therein the Tribunal will be pleased to direct the second
Respondent to direct the computation of pension
sanctioned as on the date of retirement of
the applicant and arrange payment of the
amount to the applicant immediately together
with interest at market rate from 1-7-1986
to the date of payment together with
D.C. R.G. and also interest due thereon.

ORIGINAL APPLICATION NO.335/87

COUNSEL FOR APPLICANT: MR. V. VENKATARAMANA

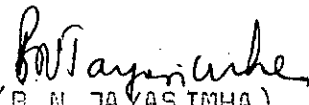
COUNSEL FOR RESPONDENTS : MR. P.VENKATARAMA REDDY, S.C.for Rlys.

ORDERS OF THE TRIBUNAL DATED 8-5-1987. :

The applicant, who was working as an Office Supdt. in the Divisional Personnel Officer's Office, South Eastern Railway, Waltair, was retired by the Railway administration from service on 30-6-1986 (afternoon) on attaining the age of superannuation of 58 years of age. He has submitted all the necessary papers for sanction of Pension, Commutation of Pension, Death-cum-Retirement Gratuity etc. The applicant submits that so far he has been sanctioned only Provisional Pension and that other pensionary benefits have not been sanctioned to him.. He has submitted a representation dated 29-8-1986 requesting for settlement of his Pension etc. in terms of Railway Boards Letters no.F(E)III/76/PNI/3 dated 8-4-1976 and E(D&A)85/RG6/49 dated 24-2-1986. more than Even though/six months have elapsed, the representation has not been disposed of.

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2. We have heard the Learned Standing Counsel for the Railways Mr.P.Venkatarama Reddy, for the Respondents ^{Mr.Venkataramana} and also, ~~the~~ Counsel for the Applicant.

3. We direct the Respondents to dispose of the representation of the applicant according to rules within six months from the date of receipt of this order and we consider that no further order is required at this stage. If the applicant feels aggrieved against the said order, he can approach this tribunal for redressal of his grievance. With these directions, the application is disposed of at the time of admission itself.


(B.N. JAYASIMHA)
Vice-Chairman


(D.SURYA RAO)
Member(Judl.)

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